

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 22/13 of NC-VI held on 18.10.2012

Meeting No.18/13 for the licensing year 22/13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 20.09.2012 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3	Sh. S.K.Jain	DO	DIPP
Officers in attendance			
1	Smt. S. Latha	Dy.DGFT	DGFT
2	Sh.S.K.Panigrahi	E.O	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	391 Case No.:6/10/85-ALC3/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00079/AM13/	RLA File :03/94/040/00028/AM13/	Lic.No/Date:0310698855 15.06.2012	Deferred
	The committee discussed the case and it was noted that MFPI has called for certain information from the firm vide their letter No 35/DGFT/2011 dated 18.10.12. The committee decided to defer the case and to place before committee on 29.11.2012.			

2	392	Party Name:EMPIRE TOBACCO CO.PVT.LTD	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00013/AM12/	RLA File :03/94/040/00113/AM12/	Lic.No/Date:0310629706 05.05.2011	Approved
	The committee discussed the case and the representative of DIPP stated that the export item quantity mentioned in the said Authorization 4,71,000 (Thousand Nos.) was a typographical error, which is rectified to read as 47,100 (Thousand Nos). Accordingly, it was decided to rectify the Qty. of export item, subject to written comments from DIPP .			

3	393 Case No.:2/21/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00124/AM13/	RLA File :34/24/040/00124/AM13/	Lic.No/Date:3410034796 06.08.2012	Deferred
	The committee discussed the case and it was noted that comments called for from the Department of C&PC are awaited. The committee decided to defer the case and to be placed before the committee on 29.11.2012.			

4	394 Case No.:18/2/85-ALC3/2012	Party Name:STAG INTERNATIONAL	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00018/AM13/	RLA File :05/24/040/00434/AM12/	Lic.No/Date:0510318694 27.02.2012	Rejected
	The committee discussed the case and it was noted that labeling and re-packing activity is carried out on imports. On the other hand, the applicant indicates the indigenous inputs as not applicable .Hence it is not understood as to where- from the re-packing material come from, when the same are not imported either. Hence committee decided to reject the case.			

5	395 Case No.:1/21/85-ALC3/2012	Party Name:NESTLE INDIA LTD	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00123/AM13/	RLA File :05/24/040/00071/AM13/	Lic.No/Date:0510327329 14.06.2012	Deferred
	The committee discussed the case and noted the discrepancy between unit of import and export items. Further , the blending ratio in export item is not indicated . Further more , if the export item is blended coffee, the indigenous inputs are supposed to be there, which is blank as per application. Moreover, the import item is indicated as coffee beans, while the raw material indicated in the manufacturing process in the 1 st stage is green coffee tipping. All these issues are to be got clarified from the applicant. The case is deferred and to be placed before the committee on 29.11.2012.			

6	396 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	The committee discussed the case and it was noted that comments sought from Department of AYUSH is awaited . The committee decided to defer the case and to be placed before the committee on 29.11.2012.			

7	397 Case No.:5/19/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00098/AM12/	RLA File :03/95/040/01035/AM11/	Lic.No/Date:0310649520 19.08.2011	Rejected
	The committee discussed the case and it was noted that no reply has been received from the applicant despite several reminders from MFPI as well as from this office, vide letters dated 20.4.2012 and 10.9.2012.Hence committee decided to reject the case.			

8	398 Case No.:15/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00117/AM12/	RLA File :03/95/040/00511/AM12/	Lic.No/Date:0310657618 03.10.2011	Rejected
	The committee discussed the case and it was noted that no reply has been received from the applicant despite several reminders from MFPI as well as from this office, vide letters dated 20.4.2012 and 10.9.2012.Hence committee decided to reject the case.			

9	399 Case No.:16/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00118/AM12/	RLA File :03/95/040/00512/AM12/	Lic.No/Date:0310657623 03.10.2011	Rejected
	The committee discussed the case and it was noted that no reply has been received from the applicant despite several reminders from MFPI as well as from this office, vide letters dated 20.4.2012 and 10.9.2012.Hence committee decided to reject the case.			

10	400 Case No.:17/21/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00119/AM12/	RLA File :03/95/040/00514/AM12/	Lic.No/Date:0310657628 03.10.2011	Rejected
	The committee discussed the case and it was noted that no reply has been received from the applicant despite several reminders from MFPI as well as from this office, vide letters dated 20.4.2012 and 10.9.2012.Hence committee decided to reject the case.			

11	401 Case No.:1/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00120/AM12/	RLA File :03/95/040/00547/AM12/	Lic.No/Date:0310658544 10.10.2011	Rejected
	The committee discussed the case and it was noted that no reply has been received from the applicant despite several reminders from MFPI as well as from this office, vide letters dated 20.4.2012 and 10.9.2012.Hence committee decided to reject the case.			

12	402 Case No.:2/22/85-ALC3/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00121/AM12/	RLA File :03/95/040/00527/AM12/	Lic.No/Date:0310658551 10.10.2011	Rejected
	The committee discussed the case and it was noted that no reply has been received from the applicant despite several reminders from MFPI as well as from this office, vide letters dated 20.4.2012 and 10.9.2012.Hence committee decided to reject the case.			

13	403 Case No.:1/5/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557 12.04.2011	Deferred
	The case was discussed in the meeting and it was noted that no comments were received from MFPI. Hence committee decided to defer the case. It was decided to write a D.O letter to the concerned officers in MFPI to expedite their comments. The case is to be placed before the committee on 29.11.2012.			

14	404 Case No.:5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Deferred
	The case was discussed in the meeting and it was noted that no comments was received from MFPI. Hence committee decided to defer the case. It was decided to write a D.O letter to the concerned officers in MFPI to expedite their comments. The case to be place before the committee on 29.11.2012.			

15	405 Case No.:9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Deferred
	The committee discussed the case and it was noted that deficiency letter has already been issued to the applicant and no information is received so far. Committee decided to issue reminder to the applicant to furnish reply. The case is deferred and to be placed before the committee on 29.11.2012.			

16	406	Party Name:M & B ENGINEERING PVT. LTD	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/0055/AM11/	RLA File :08/24/040/00118/AM11/	Lic.No/Date:0810090515 15.07.2010	Deferred
	The committee discussed the case and it was noted that deficiency letter has already been issued to the applicant and no information is received so far. Committee decided to issue reminder to the applicant to furnish reply. The case is deferred and to be placed before the committee on 29.11.2012.			

17	407 Case No.:5/11/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00084/AM13/	RLA File :13/24/040/00011/AM13/	Lic.No/Date:1310039791 23.05.2012	Deferred
	The committee discussed the case and it was noted that no reply was received from the firm . Committee decided to issue a reminder to the firm to expedite their reply. The case is deferred and to be placed before the committee on 29.11.2012.			

18	408 Case No.:11/9/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00069/AM13/	RLA File :13/24/040/00010/AM13/	Lic.No/Date:1310039712 15.05.2012	Deferred

	The committee discussed the case and it was noted that no reply was received from the firm . Committee decided to issue a reminder to the firm to expedite their reply. The case is deferred and to be placed before the committee on 29.11.2012.			
19	409 Case No.:6/2/85-ALC3/2012	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00006/AM13/	RLA File :03/94/040/01112/AM12/	Lic.No/Date:0310685528 09.03.2012	Deferred
	The committee discussed the case and as per MSME' representative's views decided to call for the following information from the firm:- 1.Approximate composition of imported product indicating foreign materials and moisture content. 2. Moisture content in export product. 3. Further, while export item is in powder form , there is no clarity or indication as to the form of the import product , whether powder or solid. 4. Again the description of import product containing 'Kibbelled gum Arabic Seyal' does not show any correlation with export product the description of which does not contain these elements. The case is deferred and to be placed before the committee on 29.11.2012.			

20	410 Case No.:15/14/85-ALC3/2012	Party Name:K.R. SEAFOODS,	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00104/AM13/	RLA File :24/24/040/00003/AM13/	Lic.No/Date:2410036413 24.05.2012	Closed
	The case is treated as closed in view of surrender of Authorisation and cancellation thereof as reported by RA (Rajkot) vide their letter No 24/24/040/00003/AM13 dated 30.8.2012.. This may be intimated to RA ,Rajkot.			

21	411 Case No.:6/14/85-ALC3/2012	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00095/AM13/	RLA File :10/24/040/00018/AM13/	Lic.No/Date:1010050064 20.06.2012	Deferred
	The committee discussed the case and it was noted that comments were awaited from Spice Board. The committee decided to defer the case and place before the committee on 29.11.2012.			

22	412 Case No.:1/9/85-ALC3/2012	Party Name:TATA COFFEE LIMITED,	Meet No/Date:22/85-ALC3/2012 18.10.2012	Status:
	HQ File :01/85/050/00059/AM13/	RLA File :07/24/040/00016/AM13/	Lic.No/Date:0710087805 19.04.2012	Deferred
	The committee discussed the case and it was noted that Coffee Board's comments relate to different types of roasting of the export product . Firm may be asked to inform the particular roasting type i.e light/ medium/dark/ very dark in respect of export product , so as to act upon the comments of coffee Board/. 2. Further it was noted that the export product should also indicate the coffee type i.e Vietnam Robusta Cherry which is the import product, so that correlation between import and export may be established. . The case is deferred and to be placed before the committee on 29.11.2012.			